

SUPREME COURT OF INDIA  
RECORD OF PROCEEDINGS

CIVIL APPEAL NO. 334 OF 2007

ANILTEJ SINGH DHALIWAL Appellant (s)

VERSUS

UNION OF INDIA & ORS. Respondent(s)

(With appln(s) for modification of Court's Order and office report)

WITH

CRIMINAL APPEAL NO. 825 of 1997  
(With appln(s) for clarification/direction and with office report)

Date: 30/04/2009 These Appeals were called on for hearing today.

CORAM :

HON'BLE Dr. JUSTICE ARIJIT PASAYAT  
HON'BLE MR. JUSTICE ASOK KUMAR GANGULY

For Appellant(s) Mr. P.S. Patwalia, Sr. Adv.  
Mrs. Sureshta Bagga, Adv.

For Respondent(s) Mr. T.S. Doabia, Sr. Adv.  
Mrs. Kiran Bhardwaj, Adv.  
Mr. S.N. Terdal, Adv.  
Mr. B.K. Prasad, Adv.  
for Mrs. Anil Katiyar, Adv.

UPON hearing counsel the Court made the following  
ORDER  
Heard.  
The appeals are disposed of in terms of the signed order.

(A.S. BISHT)  
COURT MASTER

(SHAHI BALA VIJ)  
COURT MASTER

[Signed order is placed on the file]

IN THE SUPREME COURT OF INDIA  
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO. 334 OF 2007

ANILTEJ SINGH DHALIWAL ... APPELLANT(S)

:VERSUS:

UNION OF INDIA AND ORS. ... RESPONDENT(S)

WITH

CRIMINAL APPEAL NO. 825 OF 1997

THE GENERAL COURT MARTIAL AND ORS. ... APPELLANT(S)

:VERSUS:

ANILTEJ SINGH DHALIWAL

... RESPONDENT(S)

ORDER

Heard.

After hearing the learned counsel for the parties and taking into account the peculiar facts of this case, we direct that from the amount of pension payable to the appellant, till end of April, 2009 25% shall be deducted and the balance amount shall be paid to him. The same shall be the penalty for the established charges.

The question relating to the permissibility of re-constitution of the Court Martial is not dealt with by us because of the above order.

Both the appeals are disposed of accordingly.

.....J  
(Dr. ARIJIT PASAYAT)

.....J  
(ASOK KUMAR GANGULY)

NEW DELHI,  
APRIL 30, 2009.